

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 209/MP/2017**

**Subject** : Petition for approval of Transmission Charges, Transmission Losses and other Conditions for use of the 176.5 km long 220 kV Double Circuit Dedicated Transmission Line of the Petitioner {Allain Duhangan Hydro Project Limited (ADHPL)} from Prini (Generating station of ADHPL) to Nalagarh (Sub-station of CTU).

**Date of Hearing** : 15.3.2024

**Coram** : Shri Jishnu Barua, Chairperson  
Shri P. K. Singh, Member

**Petitioner** : AD Hydro Power Limited (ADHPL)

**Respondent** : Everest Power Private Limited (EPPL) and Ors.

**Parties present** : Ms. Dr. Seema Jain, Advocate, ADHPL  
Shri Vimlesh Kumar, Advocate, ADHPL  
Ms. Suparna Srivastava, Advocate, CTUIL  
Ms. Aastha Jain, Advocate, CTUIL  
Shri Hemant Singh, Advocate, KPCL  
Shri Lakshyajit Singh Bagdwal, Advocate, KPCL  
Shri Alchi Thapliyal, Advocate, KPCL  
Shri Tarun Johri, Advocate, EPPL  
Shri Ankur Gupta, Advocate, EPPL  
Shri Sumit Garg, ADHPL  
Shri Sujoy Sena, ADHPL  
Shri Chitikena Abhijith, CTUIL  
Ms. Priyansi Jadiya, CTUIL  
Shri Alok Mishra, NRLDC

**Record of Proceedings**

The learned counsel for the Petitioner submitted as follows:

- a) The instant matter has come up before the Commission on remand in terms of the APTEL judgment dated 31.8.2023 in Appeal No. 410 of 2019, wherein the APTEL has set aside the transmission tariff approved by the Commission vide order dated 17.10.2019. The Petitioner has not received any tariff for the transmission line since November 2023, after the APTEL judgement dated 31.8.2023.



- b) The Petitioner has placed all available information on record.
- c) The transmission asset was part of the composite project with the generating station developed by the Petitioner, and expenditure on separate transmission assets was not envisaged. Therefore, the cost was approved for the composite project.
- d) The estimated completion cost of the project was based on the annual rate of escalation on a simple rate basis. However, the rate of inflation steeply rose during the period from 2002 to 2009-10, when the construction work on the line was in full swing.
- e) CEA has approved the cost of 220 kV Chauror-Banala Transmission Line of HPPTCL in 2010 at an estimated cost of ₹300 lakh per km. However, the Petitioner has completed the work and has already submitted the details for the approval of capital cost at ₹237 lakh approximately, including the cost of 5 bays.
- f) Requested to allow transmission tariff for the transmission asset.

2. The learned counsel for CTUIL submitted that CTUIL had raised bills on behalf of ADHPL in accordance with NLDC notifications for the period from April 2023 to August 2023. However, NLDC stopped notifying the transmission charges for the transmission assets of ADHPL w.e.f. September, 2023. She submitted that CTUIL has furnished the billing details, vide affidavit dated 11.3.2024, as per the Commission's direction. She further requested the Commission to issue directions to NLDC to notify the transmission charges of the assets of ADHPL and accordingly, CTUIL would start billing the transmission assets of ADHPL.

3. In view of the above submissions, the Commission directed NLDC to compute the transmission charges and losses for the transmission assets of the Petitioner, on the basis of the interim tariff granted vide order dated 5.2.2024, so that CTUIL may be able to raise bills.

4. The Commission directed the parties to file their written submissions, if any, by 10.4.2024 with an advance copy to the other parties. The Commission further directed the parties to file the written submissions within the specified timeline and observed that no extension of time would be granted.

5. The matter will be listed for final hearing on 6.6.2024.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

